

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**Company Appeal (AT) (Insolvency) No. 1516 of 2019**

**IN THE MATTER OF:**

**M/s Quippo Infrastructure Ltd.**

**...Appellant**

**Versus**

**M.R. Nirman Pvt. Ltd.**

**.... Respondent**

**Present: -**

**For Appellant: Mr. Sanjay Gupta and Mr. Ashly Cherian, Advocate.**

**For Respondent: None.**

**O R D E R**  
**(Virtual Mode)**

**05.02.2021** From the perusal of the record, it appears that on 04-03-2020 this Appellate Tribunal took note of the fact that notices on Respondents validly served but nobody appeared on behalf of the Respondent, so the matter was directed to be heard ex-parte.

From the perusal of the order dated 20.01.2021 it appears that pleadings in this Appeal are complete.

Today, when the case was called out, Mr. Sanjay Gupta, Advocate appears on behalf of the Appellant and submits that he has been recently engaged as a new Counsel and propose to file Vakalatnama within two weeks. Prayer is allowed.

List the Appeal 'For Hearing' on **22<sup>nd</sup> February, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**